

Nationalisation of textile mills in the country

622. SHRI HARIHAR SOREN : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government have a proposal to nationalise some textile Mills in the country ;

(b) if so, the textile mills in different States selected for nationalisation ; and

(c) when those textile mills are going to be nationalised ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) to (c) Government have not taken a decision to nationalise some textile mills in the country.

Purchase of textiles by USSR

623. SHRIMATI JAYANTI PATNAIK : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether USSR has expressed its desire to buy textiles from India ;

(b) whether any long term basis purchase programme has been drawn up therefor ; and

(c) if so, the details of the total amount worth textiles proposed to be purchased by USSR from India and when ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) Yes, Sir.

(b) and (c) The Government have initiated negotiations to finalise the long term trade programme with USSR.

[Translation]

Export of child skulls

624. SHRI LALA RAM KEN : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that human skeletons particularly of children are exported to foreign countries from India ;

(b) if so, the details in this regard and the purpose for which it has been permitted ; and

(c) the total number of firms/individuals engaged in this business and the amount of foreign exchange earned from this business during each of the past three years ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) and (b) Export of Human skeletons and parts thereof is allowed by the Port Licencing Authorities on production of certificates from (i) Police Authorities not below the rank of the Officer-in-charge of the Police Station concerned regarding the source of procurement which should also indicate the quantity by weight or by number and (ii) foreign buyer that human skeletons are required for biological and medical purposes only.

(c) The item 'Human skeletons and parts thereof' is not separately classified, on the basis of which export statistics are compiled by the DGCI & S, Calcutta. As per records of the Office of the CCI & E, the exports of "Human skeletons and parts thereof" during 1984-85 had been of the order of Rs. 154.39 lakhs. These items are usually exported from Calcutta Port and there are six main exporters as given in the daily customs list issued by the Calcutta customs.

[English]

Relaxation in ban on recruitment to existing vacancies and new posts

625. PROF. NARAIN CHAND PARASHAR : Will the MINISTER OF FINANCE be pleased to state :

(a) whether Government have taken note of the fact that the recruitment to operational posts in the Departments like P & T, Tourism and Civil Aviation

etc., were exempted from the ban imposed in 1974 and only the administrative posts in these Departments were covered by the ban ;

(b) if so, whether a similar approach is proposed to be followed this time and the ban on recruitment to existing vacancies and new posts imposed in 1984 would be modified suitably so as to be at par with the 1974 ban ;

(c) if so, the exact date by which the necessary modification is likely to be made ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Part (a) :—Yes, Sir.

Part (b) :—No, Sir.

Part (c) :—Does not arise.

Part (d) :—Instructions issued in January, 1984 advising Ministries/Departments of the Government of India not to fill up vacancies except where recruitment action had already been taken were part of a package of anti-inflationary measures and the circumstances have not changed since then to necessitate any relaxation of these instructions.

Release of Prabhadevi Warehouse by customs

626. SHRI NATVARSIKH SOLANKI : Will the Minister of FINANCE be pleased to refer to the reply given to starred Question No. 407 given on 12th April, 1985 regarding pilferages from warehouse of Collectorate of Customs, Bombay and state :

(a) The grounds on which Bombay Municipal Corporation has not taken cognisance of the change of user of Prabhadevi Warehouse under the occupation of Collector of Customs, Bombay especially when the plans for construction of residential flats have been passed by the Corporation ; and

(b) whether the Collector of Customs, Bombay has searched an alternative accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a) : It is reported by the Bombay Municipal Corporation that the plot owners were asked to comply with certain requirements and that those conditions have not been complied with and hence no cognisance of the change of user is taken by the Municipal Corporation.

(b) The Collectorate is examining the proposals for alternate accommodation already received.

Shortage of ferro silicon

627. SHRI CHINTA MOHAN : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether there is a shortage of ferro silicon for Steel Authority of India Limited and other steel factories (Business Standard, dated 8.7.1985) ;

(b) if so, whether this is going to be imported ;

(c) whether shortfall in production duty which are pending realisation of ferro silicon is due to shortage of power in Andhra Pradesh and other States ; and

(d) if so, the corrective steps proposed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : (a) Steel Authority of India Limited plants have been facing a shortage of ferro silicon.

(b) Import of ferro silicon is under consideration of the Steel Authority of India Limited (SAIL)

(c) and (d) SAIL are experiencing shortfalls in the supplies of ferro silicon from suppliers located in Karnataka and Orissa. The supplier of ferro silicon to SAIL from Andhra Pradesh has